

**Fencing**

3061. COL. (RETD.) SONA RAM CHOUDHARY:  
SHRI ABHAYSINH S. BHONSLE:  
SHRI D.S. AHIRE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government are aware that at the time of border fencing on Indo-Pak border, agricultural land of farmers has come between barbed wire fencing and international border;

(b) if so, whether in spite of representations by the farmers of Western Rajasthan, especially of Barmer, Jaisalmer and Bikaner, they have not yet been paid any compensation nor they are allowed any access to their land;

(c) if so, the details thereof;

(d) whether the Government have carried out on the spot study of agricultural land which came under fencing, to assess the amount of compensation to be paid to affected farmers;

(e) if so, the time by which compensation will be paid to the farmers;

(f) whether any criteria has been fixed to pay compensation to the affected farmers;

(g) if so, the details thereof; and

(h) the number of farmers in each bordering States likely to be benefited?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (h) Acquisition of land for fencing on Indo-Pak border and payment of compensation for the private land, which may have come under fencing, is done by the concerned State Government. Central Government only reimburses the actual payment of compensation made by the State Government. State Government of Rajasthan has been informed to disburse compensation to farmers whose lands may have been acquired and claim reimbursement.

**Curbing of Violation**

3062. SHRI NEPAL CHANDRA DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court, the Human Right Commission and Law Commission have advocated for amendment to statutes Governing the Police Administration to curb violation of human rights by the men in uniform;

(b) whether the Government propose to bring forth any amendment to Section 197 of the Code; and

(c) the action Government propose to take in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Pursuant to the directions of the Supreme Court dated the 20th July, 1998 in W.P. (Civil) No. 310 of 1996, a Committee was constituted to suggest ways and means for implementation of the pending recommendations of the National Police Commission, National Human Rights Commission, Law Commission and Vohra Committee. The first report of this Committee has been filed in the Supreme Court as directed by it. The term of the Committee has been extended for submitting its 2nd and final report. The case is enlisted for further hearing in the Supreme Court on the 22nd March, 1999.

**Food Subsidy**

3063. SHRI U.V. KRISHNAMRAJU:  
SHRI CHADA SURESH REDDY:  
SHRI THAWAR CHAND GEHLOT:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the budgeted food subsidy during the current year;

(b) the annual financial burden being borne by exchequer on account of subsidy;

(c) the likely impact on the subsidy bill of foodgrains this year due to hike in PDS prices; and

(d) the steps taken by the Government to remove subsidy on foodgrains without affecting common man?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) and (c) While in the Budget Estimates for 1998-99 a provision of Rs. 9000/- crores was made in the Revised Estimates this has been

reduced by Rs. 300 crores as a result of upward revision in the Central Issue Prices of foodgrains with effect from 29.1.99.

(b) The quantum of food subsidy in a year depends on the level of procurement, issue prices, quantum of supplies under various schemes and the level of buffer stocks etc. This therefore varies from year to year.

(d) While it is not possible to eliminate food subsidy without raising the issue prices suitably, following important steps have been taken, are being taken by the FCI to reduce contain the economic cost and carrying cost and other expenditure:—

- (i) FCI is trying to achieve average capacity utilisation of 75% to reduce storage cost even though the procurement of grain is seasonal.
- (ii) The procurement and movement ratio is being adhered to the norm of 1:1.35 as fixed by the Government of India to reduce the expenditure on freight.
- (iii) Continuous efforts are being made to reduce shortages in handling of foodgrains.
- (iv) Efforts are also being made to reduce the incurrence of Railway demurrage charges.
- (v) Excess stocks are being released in the open market at prices above the Central Issue Price (CIP).
- (vi) Issue of old stocks, disposing of C&D category of stocks and introducing direct supervision on movement of foodgrains to control the incidence of transit and storage shortages.
- (vii) Machine stitching of gunnies and handling of foodgrains in 50 kg bags to reduce the storage and transit loss.
- (viii) Ensuring strict quality control measures during procurement storage.
- (ix) The Corporation is controlling the administrative cost by following minimum recruitment of resultant entry level post irrespective of the increased volume of operations.

[Translation]

#### Farm Houses in Delhi

3064. SHRI ASHOK ARGAL: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) whether the farm houses located at Andheria Mor in Mahrauli village of Delhi were allotted land at cheaper rates by the administration for poultry farm;

(b) if so, the details thereof;

(c) whether the Government are aware that the Farm Houses are used for other purpose; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

[English]

#### Anti-National Elements

3065. SHRI S. MALLIKARJUNIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the anti-national elements are raising their heads to create law and order problems in the country; and

(b) if so, the effective steps taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir. Law & order problems prevail in some parts of the country due to activities of anti-national elements.

(b) Government is keeping a close and careful watch on all such developments though 'Public Order' and 'Police' being State subjects, it is for concerned State Governments to devise various methods and take concrete steps to improve the law and order situation in the States. At the Central level, action is taken to facilitate coordination of the anti-terrorist operations of different States and to improve flow of information useful for control of their activities among States. Further, help is being provided to the State Governments in term of financial assistance, weapons, deployment of para-military forces